

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/S. BLACKBURN FUELS PVT. LTD.**

RELEVANT PARTICULARS

1	Name of corporate debtor	BLACKBURN FUELS PVT LTD
2	Date of incorporation of corporate debtor	29/01/1992
3	Authority under which corporate debtor is incorporated / registered	ROC - Vijayawada
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U68200AP1992PTC013774
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office with ROC : H No. 1-81, Ganapati Nivas Srinivasa Nagar, NCS Road, Vizianagaram, Andhra Pradesh, India - 535001.
6	Insolvency commencement date in respect of corporate debtor	June 30, 2026 NCLT, Amaravati Bench in CP(IB) No. 4/9/AMR/2026 (IRP received order's copy on 03.07.2026)
7	Estimated date of closure of insolvency resolution process	December 27, 2026 180 days from the date of commencement of CIRP i.e. June 30, 2026.
8	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Mylavarapu Sujata IBBI Regn. No.: IBBI/IPA-003/00434/2023-2024/14286
9	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. A-302, Vinayagar Oceanic Apartments, Panduranga Puram, Visakhapatnam, Andhra Pradesh - 530003 Email : sujatam777@gmail.com Mobile No.: 9739973520
10	Address and e-mail to be used for correspondence with the interim resolution professional	Director's Residence, IIM Visakhapatnam Campus, Gambheeram (V), Anandapuram (M), Visakhapatnam - 531 163 Email : bfpl.cirp26@gmail.com Mobile No.: 9739973520
11	Last date for submission of claims	14 July, 2026 i.e., 14 days from the date of CIRP order received on dated June 30, 2026.
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable at present
14	(a) Relevant Forms and (b) Details of authorized representatives are available at :	Weblink: https://ibbi.gov.in/en/home/downloads ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at: bfpl.cirp26@gmail.com iii) website at: NIL Not Applicable

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s. BLACKBURN FUELS PVT. LTD. on June 30, 2026.**

The creditors of **M/s. BLACKBURN FUELS PVT. LTD.** are hereby called upon to submit their claims with proof on or before **July 14, 2026** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

IP Mylavarapu Sujata

Interim Resolution Professional of M/s. BLACKBURN FUELS PVT LTD

Place : Visakhapatnam

Regn. No. IBBI/IPA-003/00434/2023-2024/14286

Date : 05.07.2026

AFA Valid till 31.12.2026